

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 471 of 2020

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Navrangi Rajak @ Naurangi RajakPetitioner
-Versus-
Laxmi RajakOpp. Party

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : - Mrs. J. Mazumdar, Adv.
For the Opp. Party : -

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

05/07.09.2021
The case has been filed on 17.06.2020 without filing limitation petition.

By way of last chance one week's time is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which this criminal revision shall stand rejected without further reference to a Bench.

(Rajesh Kumar, J.)

Kamlesh/